

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1808/2022

(Arising out of impugned final judgment and order dated 29-10-2021 in CRLA No. 1309/2010 passed by the High Court Of Judicature At Allahabad)

RAM KISHOR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28339/2022-EXEMPTION FROM FILING O.T.)

Date : 25-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Amit Anand Tiwari, Adv.
Mr. Meenesh Dubey, Adv.
Mr. Satya Prakash, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. Krishnanand Pandeya, AOR
Mr. Amit Singh, Adv.
Mr. Gaurav Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Adjourned in terms of the letter circulated by learned counsel for the respondent. Let counter affidavit be filed within two weeks from today.

Rejoinder affidavit, if any, be filed within one week thereafter.

List on 17.05.2022.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)